

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 2.

C.P. (IB)/216(MB)2018

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **22.07.2024**

NAME OF THE PARTIES: **Meridian Metala**

Vs

Gammon Engineers and Contractors

Private Limited

For OC : Adv. Asadali & Adv. Mazgoanwala

For CD : Adv. Aman Kacheria a/w Adv. Mahima Shah & Adv. Grishma
Mahatme

Section 9 of IBC

ORDER

1. The Counsel for OC tendered the consent terms executed by both the OC and CD as the matter has been settled between the parties in accordance with the payment schedule as mentioned in paragraph 3 of the consent terms.
2. The consent terms are taken on record and the matter is allowed to be withdrawn with liberty granted to the OC to revive the CP by filing an affidavit in the event of failure of any of the conditions of the consent terms, more particularly the terms of payment schedule under paragraph 3 of the consent terms.
3. **Disposed of as settled.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
(AJ)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)